IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.42898 of 2025

Arising Out of PS. Case No.-166 Year-2024 Thana- BALIGAON District- Vaishali

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Rakesh Kumar @ Lalu Son of Ramvilash Rai Resident of Village- Chakmirbaki, P.S.-Baligaon, Distt.- Vaishali

... ... Petitioner/s

Versus

The State of Bihar

... ... Opposite Party/s

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Appearance :
For the Petitioner/s : Ms. Nidhi Anand, Advocate
For the Opposite Party/s : Mr. Narsingh Tanti, A.P.P.

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CORAM: HONOURABLE MR. JUSTICE SOURENDRA PANDEY

ORAL ORDER

2 04-07-2025 Heard learned counsel for the petitioner and learned A.P.P. for the State.

2. This is the second anticipatory bail application preferred by the petitioner as stated in the bail petition and from perusal of Annexure-1, it transpires that the petitioner had earlier moved for anticipatory bail along with three other co-accused persons, however, the learned counsel appearing for the petitioner had sought permission to withdraw the application for grant of anticipatory bail to the petitioner, namely, Rakesh Kumar @ Lalu.

3. In view of the same, since this is the second anticipatory bail application and the earlier application had already been dismissed as withdrawn, I am not inclined to entertain this application.

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4. Accordingly, the prayer for anticipatory bail is rejected.

(Sourendra Pandey, J)

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